

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.10/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S ANIL RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Nandwani, Adv.

: *For the RP*

Ms. Srishty Kaul, Adv.

: *For the Personal Guarantor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the RP states that after appointment of the RP, some comments were sought from the Personal Guarantor, which has now been received by the RP, and therefore the report on behalf of the RP will be filed shortly.
- 2.** Let the needful be done on or before the next date of hearing with an advance copy to be supplied to the other side.
- 3.** The matter is adjourned for further hearing on 9th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

2nd July, 2024

*Kavya Prakash Srivastava
(Stenographer)*